

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2007
ANSWERED ON MONDAY, MARCH 13, 2023/
PHALGUNA 22, 1944 (SAKA)**

CSR SPENT IN RAJASTHAN

QUESTION

2007. SHRI KANAKMAL KATARA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the year-wise/State-wise amount of fund spent in the country including Rajasthan by the companies from the Corporate Social Responsibility (CSR) during the last three years;**
- (b) whether the Government has established any monitoring mechanism for keeping an eye on the implementation and use of CSR funds; and**
- (c) if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) : The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain at www.csr.gov.in. On the basis of annual filings made by the Companies in the MCA21 registry, the CSR spent by the companies in the States/UTs, including Rajasthan during the last three Financial Years (FY) i.e., 2018-19, 2019-20 and 2020-21 respectively are at Annexure. Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023.

(b) & (c): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR committee.

The corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide safeguards in this regard. Whenever any violation of CSR provisions is reported, action against such non-compliant companies is initiated as per provisions of the Companies Act, 2013 after due examination of records and following due process of law. Now, the non-compliance of CSR provisions has been converted as a civil wrong w. e. f. 22nd January, 2021.

State/UT-wise CSR Expenditure (Amount in Crore)				
S. No	State	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman And Nicobar	0.82	1.29	2.86
2	Andhra Pradesh	665.97	710.12	715.81
3	Arunachal Pradesh	24.56	18.02	10.58
4	Assam	210.00	285.00	167.78
5	Bihar	137.57	110.48	79.30
6	Chandigarh	11.46	15.58	13.19
7	Chhattisgarh	149.35	269.68	307.83
8	Dadra And Nagar Haveli	13.48	18.34	21.98
9	Daman And Diu	6.25	9.53	5.25
10	Delhi	750.76	829.50	713.58
11	Goa	46.77	43.91	41.78
12	Gujarat	1,082.18	984.15	1,443.62
13	Haryana	378.11	536.57	542.45
14	Himachal Pradesh	78.79	78.61	105.01
15	Jammu And Kashmir	36.44	25.27	35.47
16	Jharkhand	109.80	155.21	210.27
17	Karnataka	1,252.23	1,448.08	1,265.05
18	Kerala	354.78	298.56	286.52
19	Lakshadweep	0.39	-	0.01
20	Madhya Pradesh	243.55	215.33	354.50
21	Maharashtra	3,147.66	3,348.82	3,426.31
22	Manipur	7.81	14.21	10.30
23	Meghalaya	16.54	17.65	12.46
24	Mizoram	0.11	0.25	0.97
25	Nagaland	2.12	5.10	3.57
26	Odisha	697.91	716.81	567.63
27	Puducherry	9.15	11.32	11.97
28	Punjab	166.85	188.52	137.29
29	Rajasthan	595.49	734.12	657.86
30	Sikkim	5.87	10.99	15.16
31	Tamil Nadu	877.08	1,072.02	1,145.67
32	Telangana	428.06	445.80	624.22
33	Tripura	23.06	9.40	9.29
34	Uttar Pradesh	521.32	577.91	870.13
35	Uttarakhand	172.31	124.70	155.43
36	West Bengal	382.23	422.95	464.65
37	NEC/ Not mentioned*	4.44	26.41	176.20
38	PAN India**	6,429.81	9,385.41	7,684.81
39	Contribution to Funds included in Schedule VII of the Act	1,155.86	1,789.15	3,417.89
Grand Total (in Cr.)		20,196.95	24,954.78	25,714.65

(Data up to 30.09.2022) [Source: National CSR Data Portal]

*Companies did not specify the names of States where projects were undertaken

** Companies indicated more than one State where projects were undertaken.
